

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6224/2024

[Arising out of impugned final judgment and order dated 29-02-2024 in CWJC No. 7940/2015 passed by the High Court of Judicature at Patna]

ANURAG KRISHNA SINHA

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 144058/2024 - APPLICATION FOR PERMISSION, IA No. 73647/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 271593/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 73648/2024 - EXEMPTION FROM FILING O.T., IA No. 107619/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 63360/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 29-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Sunil Kumar, Sr. Adv.
Ms. Rohini Prasad, AOR
Mr. Youkteshwari Prasad, Adv.
Mr. Rajiv Jain, Adv.

For Respondent(s) :Mr. A.N.S.Nadkarni, Sr. Adv.
Mr. Rishi K Awasthi, Adv.
Mr. Piyush Vatsa, Adv.
Mr. Punit Vinay, AOR

Mr. Mrigank Prabhakar, AOR
Mr. Siddharth Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned senior counsel appearing
for the parties at some length and, in our considered

opinion, it would be appropriate and just to examine the original records related to 2015 enactment, i.e. Smt. Radhika Sinha Institute and Sachchidananda Sinha Library (Requisition and Management) Act, 2015. We order accordingly. Mr. Nadkarni, learned senior counsel, to arrange for the production of original records on the next date.

List the matter on 14.05.2025.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR